

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6804

ANSWERED ON:08.05.2013

APPOINTMENT OF CMDs

Gulshan Smt. Paramjit Kaur; Pandey Shri Ravindra Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of the Chairman/Members who have been appointed in the CAT, Green Tribunal, Armed Forces Tribunal, Water Dispute Tribunals, etc. who belongs to SC/ ST and OBC category during the last three years;
- (b) whether the posts of regular CMDs in various PSUs are vacant for more than six months;
- (c) if so, the details thereof, PSU-wise and the action plan for filling the post of regular CMDs by the Government;
- (d) whether any loss and hindrance is found due to non-availability of regular CMDs for the country in general and concerned PSUs in particular; and
- (e) if so, the details thereof and action taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): There is no provision of reservation for appointment against these posts. Therefore, no data of SC, ST or OBC category is collected.

(b): Yes, Madam.

(c): PSU-wise (Schedule 'A' & Schedule 'B') details where the posts of regular CMDs are vacant for more than six months are as under:- Minerals Metal Trading Corporation, Hindustan Cables Ltd., Brahmaputra Valley Fertilizers Corporation Ltd., National Minerals Development Corporation, National Fertilizers Ltd., National Hydro-electric Power Corporation, Hindustan Newsprint Ltd., Instrumentation Ltd. Kota, Pawan Hans Ltd., Electronic Corporation of India Ltd., Hindustan Steelworks Construction Ltd. and National Jute Manufacturing Corporation.

Administrative Ministries/Departments concerned have been issued instructions to ensure filling up the vacancies in PSUs in time and these are being monitored by holding regular meetings. As per procedure laid down by the Appointments Committee of the Cabinet, the advertisement for a vacancy should be released by the Public Enterprises Selection Board(PESB) one year before the expiry of the tenure of the incumbent. The recommendation of the PESB shall be sent to the Ministry/Department concerned six months before the expiry of tenure of the incumbent.

(d) & (e): Vacant posts of CMDs are manned by assigning additional charge arrangement. No study has been undertaken to calculate loss and hindrance due to non-availability of regular CMDs across PSUs.